

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 557/96

Date of Order: 1.5.96

BETWEEN:

A. Parvateesam

.. Applicant.

A N D

1. The Sub-Divisional Officer,

Phones, Visakhapatnam.

2. The General Manager,

Telecommunications,
Visakhapatnam.

3. The Chief General Manager,

Telecom, A.P Circle,
Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. M. Kesava Rao

Counsel for the Respondent

.. Mr. N. R. Devraj

CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

J U D G E M E N T

X As per Hon'ble Shri R. Rangarajan, Member (Admn.) X

It is stated for the applicant that he was engaged as a casual mazdoor under R1 from 1.1.84 to 31.7.86, 9.12.91 to 31.3.93 and from February 1994 to June 1994. Thereafter he was not re-engaged. During the above period when he worked as casual mazdoor it is stated for the applicant that he had put in 1057 days of service.

2. This OA is filed praying for a direction to the respondents to reengage him in preference to freshers and new comers and to continue to engage him conferring on him all consequential benefits.

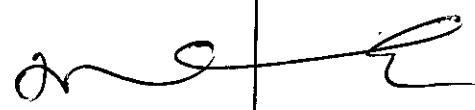
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3. The applicant having worked earlier in the department had acquired knowledge in regard to the departmental work. Hence he has to be preferred if there is work in future in preference to freshers from the open market. As he was not engaged after June 1994 the long period of absence cannot be condoned.

4. In the result, the following direction is given:-
The applicant should be re-engaged if there is work in future in preference to freshers from the open market in the same unit from which he was last retrenched. If in pursuance of this order he is going to be reengaged none of the casual labourers who are already in casual service shall be retrenched.

5. The OA is ordered accordingly at the admission stage itself. No costs.


(R. RANGARAJAN)
Member (Admn.)

Dated: 1st May, 1996

(Dictated in Open Court)


Amulya
Dy. Registrar (3)

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Copy to:-

1. The Sub Divisional Officer, Phones, Visakhapatnam.
2. The General Manager, Telecommunications, Visakhapatnam.
3. The Chief General Manager, Telecom, A.P.Circle, Hyderabad.
4. One copy to Sri. M.Kesava Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M.A.)

DATED: 1/5/96

ORDER/JUDGEMENT

M.A. NO/R.A./C.A. NO.

D.A. NO.

IN
557/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

* * *

